

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001.

No.HHC/MIG/GEN/STAT/94-I- 26356
Dated Shimla the 22nd August, 2014.

From

The Registrar (Vigilance)
High Court of Himachal Pradesh,
Shimla-171001.

To

All the District / Additional District & Sessions Judges
in Himachal Pradesh.

Subject:- Regarding disposal of inter-country and In-country adoption
cases – Instructions thereof.

Sir,

I draw your kind attention towards this Registry letter/
instructions No. HHC/MIG/STAT/93-VI-13715 dated 6th July, 2011,
whereby Inter-country and In-country adoption cases are required to be
decided as per time frame stipulated by the Hon'ble Apex Court in its
judgment dated 6.2.1984, in Writ Petition (Criminal) No. 171 of 1982, titled
Laxmi Kant Pandey Vs. Union of India (1984 2 SCC 244).

I have been directed to impress upon you to adhere to the
aforesaid instructions and decide Inter-Country and In-Country adoption
cases within the time frame stipulated in judgment referred above.
Besides, you are also requested to submit the quarterly statement
showing institution, disposal and pendency of adoption cases on the
enclosed prescribed proforma in respect of your Division to this Registry,
regularly, in future.

Please acknowledge receipt of the communication.

Yours faithfully,

Arvind Malhotra
(Arvind Malhotra)
Registrar (Vigilance)

Encl: As above

Endst. No. HHC/MIG/STAT/NORMS/94-I-

Copies forwarded for information to:-

26357-62

Dated: 22nd August, 2014.

1. The Deputy Registrar-cum- Special Private Secretary to Hon'ble
the Chief Justice.
2. All the Additional Registrars/ Deputy Registrars.
3. The Secretary/Private Secretaries/ P.As to the Worthy Registrar
General/ Registrar (Rules)/ Registrar (Vigilance)/ Registrar
(Judicial & Judges Branch/ Registrar (Administration) Central
Project Coordinator and OSD Protocol/ Assistant Coordinator,
Main Mediation Centre.
4. The Assistant Registrar (Vigilance)/the Assistant Registrar
(Inspection) and the Assistant Registrar (Rules).
5. The Technical Director, NIC for uploading the same on the High
Court website.
6. Guard file.
(Sl. Nos. 1to 6, High Court of H.P.).

Banwajal
22.8.14
Additional Registrar (Vigilance)

Quarterly statement showing institution disposal and pendency of Inter country & In country cases in respect of Civil & Session Division _____ for the quarter ending _____

Sl. No.	Number of pending cases at the beginning of the quarter		Number of cases instituted during the quarter		Number of cases disposed of during the quarter		Number of cases pending at the end of quarter	
	Inter country	In country	Inter country	In country	Inter country	In country	Inter country	In country

Closing Balance of (In Country) adoption cases

Less than two months

More than two months

Reason/ remarks for delay in disposal

Closing Balance of (Inter Country) adoption cases

Less than two months

More than two months

Reason/ remarks for delay in disposal